

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.1929
TO BE ANSWERED ON 29TH NOVEMBER, 2019**

MEDICAL TRIBUNAL

1929. SHRI DEVJI M. PATEL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government proposes to constitute a specifically empowered medical tribunal in the medical sector to resolve complaints regarding service policy, value and quality of service and inappropriate conduct by the hospitals/ doctors thereby safeguarding the rights of patients such as right to information, access to medical records and reports, consent, second opinion confidentiality and privacy and if so, the details thereof; and

(b) the number of hospitals and doctors found guilty for occupational misbehavior during last ten years to till date along with the steps taken against such hospitals and doctors, State/UT-wise?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a): No. There is no such proposal under consideration of the Ministry.

(b): As per Constitutional provisions, 'Health' is a State subject. Details of such cases are not maintained centrally.